

ANNEXURE - I

List of Papers in Original Application No.

111/92

Sl. No. of Papers	Date Of Papers Or Date of filing.	Description of Papers.
		Part - I
	16-3-92	O Original Judgement
		O.A & Material Papers.
		Counter
		Reply Counter

PART - I, PART - II and PART --- III
Destroyed.

A
23/3/99.

OA 111/92

2
2

Date	Office Note	Orders
25-2-92		At the request of Mr. T. Sudhakara Reddy on behalf of Mr. Govardhanachary list this case for interim relief on 26-2-92.
26-2-92		At the request made on behalf of Sri V. Bhoomana, learned counsel for the Respondents, list the case for interim orders on 10-3-92. Sri Sudhakar Reddy, Advocate for Sri Govardhanachary learned counsel for the applicant present.
10-3-92		V (RBS) T. C. R. (TCR) M(A) M(S)
13-3-92		At the request of the learned counsel for the applicant list this case on 13-3-92.
		(HRBS) B/o (HTCSR) M(A) M(S)
		
		On a request made on behalf of Sri D. Govardhanachary, learned counsel for the applicant, list the this case on 16-3-92 under the same caption.
		V (RBS) (TCR) M(A) M(S)

Central Administrative Tribunal

HYDERABAD BENCH

O.A. No./T.A. No.

111/1992

G. Arigain h.s. 22 dtth. Applicant(s)

Versus

Mr. Chairman, P. B. Board, New Delhi S. 20th Respondent(s)

Date	Office Note	Orders
13.2.92		<p>Heard Sri Govardhanachary, learned counsel for the applicants and Sri V. Bhimanna, learned counsel for the respondents. M.A. 178/91 heard and allowed. Admst. Issue notice to Respondents for filing counter written weekly with an advance copy to the learned counsel for the applicant who may file the Rejoinder within two weeks there after, if any.</p> <p style="text-align: right;">(HTCSR) M(J)</p>
21.2.92		<p>Mr. D. Govardhana Chary, Advocate for the applicant and Mr. V. Bhimanna, Advocate for the respondents are present. Eventhough in the cause list it is mentioned that this OA is posted for interim orders. The orders dated 13.2.92 by the Single Member Bench do not go to show that the matter was ordered to be listed for today for hearing on interim relief. At the request of Mr. V. Bhimanna, list this OA for hearing on interim relief on 25.2.92.</p> <p style="text-align: right;">(HTCSR) M(J)</p>

14/2
M/J 26/3

(P.T.O.)

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Date	Office Note	Orders
16.3.92		<p><u>16.3.1992</u></p> <p>O.A. disposed of at the admission stage itself. No costs. Judgment dictated in the open court, vide separate sheets.</p> <p>H HRBS M(A)</p> <p>B/O G. HTCSR M(J)</p>

Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

(31)

O.A. No. 111/92

Date of Decision : 16.3.92

~~TXANX~~

Mr. G. Anjaiah and 22 others

Petitioner.

Mr. D. Govardhana Chary

Advocate for the
petitioner (s)

Versus

The Chairman, I. Railway Board, New Delhi and 2 others Respondent.

Mr. V. Bhimanna, SC for Railways

Advocate for the
Respondent (s)

CORAM :

THE HON'BLE MR. R. Balasubramanian, Member (Admn.)

THE HON'BLE MR. T. Chandrasekhara Reddy, Member (Judl.)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

NB

HRBS
M(A)

HTCSR
M(J)

1. The Chairman,
Indian Railway Board,
New Delhi.
2. The Chief Workshop Manager,
South Central Railway,
Lallaguda,
Secunderabad.
3. The Chief Personnel Officer,
S.C.Railway,
Secunderabad.

. . . Respondents

COUNSEL FOR THE APPLICANTS: Mr. D.Govardhana Chary

COUNSEL FOR THE RESPONDENTS: Mr. R V.Bhimanna,
SC for Railways.

CORAM:

Hon'ble Shri R.Balasubramanian, Member (Admn.)

Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

Heard Mr. D.Govardhana Chary, learned counsel
for the applicants and Mr. V.Bhimanna, learned Standing
counsel for the respondents.

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contd....

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.111 of 1992

DATE OF JUDGMENT: 16th March, 1992.

BETWEEN:

S/Shri

1. Mr. G.Anjaiah
2. N.H.Narayana Murthy
3. Md. Yousuf Ali
4. Iqbal Hussein Khan
5. M.Balanarsiah
6. T.V.Sreehari
7. T.V.Chandran
8. Venkatiah
9. M.Madhava Rao
10. D.Balakrishna Kurup
11. B.Sai Kumar
12. P.Rama Chander
13. A.Narasimha Murthy
14. B.Balakrishna Rao
15. V.Sreenivas Rao
16. Saleem Khan
17. B.Jangiah
18. R.B.Satyanaarayana
19. M.Rajakomaranna
20. P.Tirupathiah
21. K.Laxminan
22. A.S.Simon
23. G.Ramesh Chand

Applicants ..

AND

contd....

SONX

.. 4 ..

disposal of the representation/appeal dated 27.2.1991. Whatever promotions/made based on the impugned seniority list will also be subject to the final orders passed on the appeal/representation of the applicants.

4. With the above directions, we dispose of this O.A. at the admission stage itself with no order as to costs.

(Dictated in the open Court).

R.Balasubramanian
(R.BALASUBRAMANIAN)
Member(Admn.)

T.C.R.
(T.CHANDRASEKHARA REDDY)
Member(Judl.)

Dated: 16th March, 1992.

820/3/92
Deputy Registrar (J)

To

1. The Chairman, Indian Rly. Board, New Delhi.
2. The Chief Workshop Manager, S.C.Rly, Lallaguda, Secunderabad.
3. The Chief Personnel Officer, S.C.Rly, Secunderabad.
4. One copy to Mr.D.Govardhana Chary, Advocate, 1-1-80/20, R.T.C. 'X' Roads, Hyderabad-A.P.
5. One copy to Mr.v.Bhimanna, SC for Rlys, CAT.Hyd.
6. One spare copy.

vsn

pvm

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2. Mr. Govardhana Chary appearing for the applicants stated that the seniority list was revised by the Railways without due notice to the applicants and all the applicants had represented against the revision of the seniority list vide their representation dated 27.2.1991. This representation which is in the nature of ~~the~~ ^{own} appeal against the revision of the seniority list, has not yet been disposed of by the respondents. He further stated that the respondents have already started acting on the revised seniority list dated 4.2.1991 against which the ~~the~~ ~~preferred~~ appeal on 27.2.1991 and he apprehended that irreparable damage will be done to the applicants if the respondents act on the revised seniority list dated 4.2.1991. After hearing both the sides, we direct the respondents to dispose of the appeal/representation dated 27.2.1991 and pass final orders thereon on or before 30.4.1992. If the applicants are aggrieved on the final orders passed, the applicants would be at liberty to approach this Tribunal afresh in accordance with the law.

3. By way of interim orders, we direct the respondents to maintain status-quo as of date with regard to the seniority of the applicants till their final orders on the appeal/representation dated 27.2.1991 referred to above ^{are passed}. We also make it clear that the ~~new~~ revised seniority list will not be acted upon till the final

AVS R
19/3/92

(1)

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)✓

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

DATED: 16-3-1992



ORDER/JUDGMENT:

R.A/C.A/ M.A.N.

in

O.A.N.C. 111/92 ✓

D.A.NO. _____

(W.P.No.)

Admitted and interim directions
issued.

Allowed *DA*

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to costs.

20/3/92